

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2021

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation.
- Date of Hearing : 29.11.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powerica Limited
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Saransh Shaw, Advocate, Powerica
Ms. Anju Thomas, Advocate, Powerica
Shri Praveen Arora, Advocate, Powerica
Ms. Suruchi Kotoky, Advocate, Powerica
Ms. Tanya Sareen, Advocate, SECI
Ms. Akshita Tyagi, Powerica

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Respondent No.1, SECI has filed its reply only on 24.11.2022 and accordingly, requested for two weeks' time to file its rejoinder.

2. Learned counsel for the Respondent No.1, SECI submitted that SECI and the Petitioner are simultaneously reconciling the Petitioner's Change in Law claims. This was also confirmed by the learned counsel for the Petitioner.
3. Considering the submissions of the learned counsel for the parties, the Commission adjourned the matter and permitted the Petitioner to file its rejoinder within two weeks.
4. The Petitioner shall be listed for hearing on 10.1.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**